

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO _____ OF 199

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

4/11/99

Mr. J. K. Kaushik, Counsel for
the applicant -
Mr. S. S. Vyas, Counsel for
Respondents No. 1 to 3.
None present for respondent No. 4.

The learned counsel
for the parties seek time
to argue the case. At
their request, put up for
hearing on 17/12/99.

Part II and III destroyed
in my presence on 25.7.06
under the supervision of
Section Officer (I) as per
order dated 15/6/2006

Section Officer (Record)

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

17/12/99

Mr. J. K. Kaushik, Counsel for the
applicant.
Mr. S. S. Vyas, Counsel for Respondents No. 1 to 3.
None present for the Respondent No. 4.

The learned Counsel for the
applicant submits that complete relief
has been granted by the Department to the
applicant through their order Annex R/1 dated
14.11.98.

In view of above, nothing survives
in this O.A. and the same has now become
infructuous. The O.A. is therefore dismissed as
having become infructuous.

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

Copy of order sent to
Counsel for Respondent by
Regd. A.D.
vide 365 dt. 29/12/99

29/12

R/C/99
on 22/12
2005

one copy
Wb.